

FIR No. 0061/2020
U/s. 182/505(1)/505(2)/34 IPC
PS Budh Vihar
State Vs. Mithilesh Kumar

25.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present application for Jamatalashi has been taken up for hearing through Video Conferencing (VC).

Present : Ld. APP for the State (through VC).

An application seeking release of Jamatalashi filed on behalf of applicant/accused is heard and perused.

Reply filed by the IO SI Pancham is perused as per which, the police does not have any objection for releasing the jamatalashi articles to the accused.

Ld. APP submits that State also does not have any objection if the documents/articles as per the personal search memo are released to the applicant/accused.

Considering the submissions made and no objection of the IO as well as the reasons mentioned in the application, the Jamatalashi articles as mentioned in the personal search memo be released to the applicant / accused against proper acknowledgment.

Application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

(POOJA AGGARWAL)
MM-04 /North-West/ Delhi
25.06.2020

e-FIR No. 197/2019
U/s. 379/34 IPC
PS Budh Vihar
State Vs. Shaurabh

25.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present bail application has been taken up for hearing through Video Conferencing (VC).

Present : Ld. APP for the State through VC.

None for accused it is already 3 pm.

Copy of reply received from IO through electronic mode.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

The reader of the Court submits (through VC) that despite repeated efforts counsel for accused could not be contacted and that despite sharing webex-meeting ID, none joined on behalf of applicant / accused till now.

In view of the submissions made by the reader since no one has appeared on behalf of applicant / accused, one last opportunity is granted to the applicant / counsel to advance arguments I.e. 26.06.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

(POOJA AGGARWAL)
MM-04 /North-West/ Delhi
25.06.2020

Raj Singh Vs. Pradeep Sharma
PS Budh Vihar
Application u/s. 156(3) Cr. PC

25.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present application has been taken up for hearing through Video Conferencing (VC).

Present : Ld. APP for the State (through VC).

Sh. R. K. Burman, Id. Counsel for the applicant (through VC).

Fresh application u/s. 156(3) Cr. PC received on dt. 18.06.2020. It be checked and registered as per rules.

ATR has not been received.

Reply received from the IO through e-mail / through electronic mode as per which ATR could not be prepared since copy of petition was not received in the PS.

Counsel for applicant undertakes to do the needful and send the copy on the official e-mail of the concerned PS.

In view of reply of the IO, let fresh ATR be called for **02.07.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

(POOJA AGGARWAL)
MM-04 /North-West/ Delhi
25.06.2020

FIR No. 011332/2020
PS Keshav Puram
State Vs. HR-34J-8252

25.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present application for release the vehicle bearing no. DL-8SND-8404 on Superdari has been taken up for hearing through Video Conferencing (VC).

Present : Ld. APP for the State.

Sh. Saksham, Id. Counsel for applicant (through VC).

The present application for release of vehicle bearing number HR-34J-8252 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Satish Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

(POOJA AGGARWAL)
MM-04 /North-West/ Delhi
25.06.2020